tfTHE MINISTER OF LAW AND USTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): (a) and (b) Presently 17 bulk drugs have been classified as essential under the Drugs (Prices Control) Order, 1970. The question whether any more drugs should likewise be classified as essential would have to be considered on a variety of factors like quantities required, their value, the primacy of their role in combating diseases, etc. In doing so, the report of the

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diseases, etc. In doing so, the report of the Working Group set up under the Chairmanship of the Chairman, Bureau of Industrial Costs and Prices on the cost structure of 24 bulk drugs which also include empty hard gelatine capsules would also be kept in view.

(c) Selling prices of drugs and medicines have been fixed under the Drugs (Prices Control) Order, 1970. The Drug Controllers in the various States keep a watch over the availability of the drugs in their areas at the fixed prices. The manufacturers also ensure that distribution of their products is made at proper prices.]

## DIFFICULTIES EXPERIENCED BY THIRD CLASS PASSENGERS

707. SHRI M. K. MOHTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that he had recently travelled in a third Class railway compartment to have a first hand knowledge of the difficulties being experienced by the passengers travelling by Third Class; and

(b) if so, what are his views in this regard and the steps proposed to be taken by Government to remove the difficulties of Third Class passengers?

THE DEPUTV MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) The Minister of Railways travelled in a Third

f[] English translation.

Class compartment on the Bombay Suburban Section of the Central Railway on the 28th July, 1972.

to Questions

(b) Some commuters approached him complaining that some fans in the compartment in which they were travelling were not working. He then moved into that compartment and discovered that some fans were not working on account of a cable defect. Instructions have been issued that amenities should be provided and maintained properly. Inspections are conducted at various levels to ensure that this is done.

## RECRUITMENT TO DELHI JUDICIAL SERVICE

\*708. SHRI O. P. TYAGI: Will the Minister of LAW AND JUSTICE be pleased to refer to the reply to Starred Question No. 429 given in the Rajya Sabha on the 4th December, 1972 and state what steps are being taken for giving adequate representation to the backward classes or Scheduled Castes in Delhi Judicial Service and the percentage of posts reserved for the said classes?

## THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE):

According to the existing orders of the Government of India, the percentages of reservation for Scheduled Castes and Scheduled Tribes in posts filled by direct recruitment are 15 per cent and 7-1/2 per cent respectively. There is no reservation for backward classes as such. So far as the Delhi Judicial Service is concerned, with the proposed appointments from the 1972 examination, full reservation for the Scheduled Castes in accordance with the existing orders will be achieved. No Scheduled Tribe candidate could so far be appointed as none qualified in the 1971 or 1972 examination.

## SHORTAGE OF POWER IN NANGAL FERTILIZER FACTORY

\*710. SHRI SITARAM KESRI: Will the Minister of PETROLEUM AND :HEMICALS be pleased to state: